

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

29/01/2019

O.A./260/48/2019

SMT S MAJHI & ANOTHER
-V/S-
M/O RAILWAYS

ITEM NO:14

FOR APPLICANTS(S) Adv. : Mr. C. Jena

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the the applicant and respondents.</p> <p>In compliance to the order dated 21.01.2019, Ld. Counsel for the Respondents submitted that the representation of the applicant dated 01.10.2018 (Annexure-A/5) is pending with the DRM (Respondent No.3) for consideration. Accordingly, Ld. Counsel for the applicant also submitted that at this point, grievance of the applicant would be redressed if a direction would be given to the authorities to consider and dispose of the representation dated 01.10.2018 (Annexure-A/5) by passing a reasoned order. Ld. Counsel for the respondents submitted that Respondent No.5 is the competent authority in this case.</p>
	<p>In view of the above submissions and taking note of the fact that the representation dated 01.10.2018 (Annexure-A/5) filed by the applicant is pending, the O.A. is disposed of at this stage with a direction to Respondent No.5/competent authority to consider the representation dated 01.10.2018 (Annexure-A/5) of the applicant and dispose of the same by passing a speaking and reasoned order as per law within a</p>

period of two months from the date of receipt of copy of this order under intimation to the Applicant.

It is made clear that we have not expressed any opinion on the merit of this case while passing this order. The O.A. is disposed of accordingly. No costs.

Copy of this order along with paper books be sent to Respondent No.5/competent authority within one week by speed post at the cost of the applicant for which Ld. Counsel for the applicant has agreed to deposit the postal requisites by 01.02.2019.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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